

Participants : Joshi Shri Prahlad, Ananth Kumar Shri

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Title : Inter-state border dispute between Maharashtra and Karnataka.

SHRI ANANTH KUMAR (BANGALORE SOUTH): Sir, I rise to reflect the apprehensions in the minds of five and a half crore people of Karnataka. Recently a delegation from Maharashtra led by the hon. Chief Minister of Maharashtra met the hon. Prime Minister and raked up the old border issue. ... (*Interruptions*)

Now, with great dismay I would like to bring it to the notice of the Government that hon. Minister of Home Affairs, Shri Shivraj Patil also went along with the delegation to propound the case of Maharashtra. I feel that the hon. Prime Minister, the hon. Minister of Water Resources, the hon. Minister of Home Affairs or all the Union Ministers' *per se* should be impartial. When the States' Reorganisation matters are before the hon. Minister of Home Affairs, he should not be a part and parcel of any delegation of any State[R13]. We all know that in 1967 only Justice Meherchand Mahajan in his Mahajan Commission's Report very clearly said that Belgaum is part and parcel of Karnataka and it is an indivisible part of Karnataka. Unnecessarily, the State of Maharashtra is raising the issue again. I want to say only one thing that when the Commission was being formed, the then Chief Minister of Maharashtra Shri V.P. Naik stated categorically that the recommendations of the Commission would be binding not only on both the States but also on the Union Government. It is in this background that the Union Government appointed the Justice Meherchand Mahajan Commission.

I also want to quote one thing. The late Shri Rajiv Gandhi, when he was the Prime Minister - as it was reported in the Hindi on 28.5.1986 - he ruled out any reopening of the Mahajan Commission's Report on the boundary issue between Maharashtra and Karnataka and said this. I quote:

“How can we go on reopening the issue. If we do so, there would be no sanctity of the institutions we set up.”

We take the statement as a commitment of the Union Government and hold that the Union Government is bound to respect the sentiments and the commitment of late Shri Rajiv Gandhi.... (*Interruptions*)

MR. SPEAKER: You can lay it on the Table of the House.

SHRI ANANTH KUMAR : I want to conclude. I want to say only one thing. On the 21st of this month, it was expected that the Union Government would file its response to the Interlocutory Application of the Maharashtra State Government before the hon. Supreme Court.

MR. SPEAKER: You should not be on this now.

SHRI ANANTH KUMAR : But till today, there has been no response filed before the hon. Supreme Court. Therefore, I would urge upon the Union Government that it should respect the recommendations of Justice Meherchand Mahajan Commission's Report and it should implement the Mahajan Commission's recommendations in letter and spirit.... (*Interruptions*)

MR. SPEAKER: Shri Pralhad Joshi is associating with it.

SHRI ANANTH KUMAR: I want your kind support and intervention. The hon. Leader of the House is here. He should assure the Government of Karnataka that justice would be done and the Mahajan Commission's Report would be implemented.... (*Interruptions*)

अध्यक्ष महोदय : आप बैठ जाइए।

...(ब्यवधान)

श्री प्रहलाद जोशी (धारवाड़ उत्तर) : अध्यक्ष महोदय, मैंने नोटिस दिया है।...(ब्यवधान)

अध्यक्ष महोदय : आप एसोसिएट कीजिए।

...(ब्यवधान)

MR. SPEAKER: Only you associate with it.

... (*Interruptions*)

अध्यक्ष महोदय : आप नाम भेज दीजिए।

...(ब्यवधान)

SHRI ANANTH KUMAR : My dear colleague Shri Pralhad Joshi has also given a notice. I would request you to give him an opportunity to speak. He is a young and upcoming Member of Parliament. The Leader of the House is here. It is a burning issue in Karnataka. There is an apprehension in the minds of the people of Karnataka.

MR. SPEAKER: Karnataka is very much a part of our country. It is a very important State. A very important representation is there.

SHRI ANANTH KUMAR : Therefore, there is an Interlocutory Application pending before the Supreme Court. Shri Shivraj V. Patil, being the hon. Union Minister, should not become a part of the Maharashtra Delegation. I want to say only one thing.

MR. SPEAKER: Nothing is recorded anymore.

(*Interruptions*)*

MR. SPEAKER: Nothing is being recorded. Do not record anything more.

*(Interruptions) **

अध्यक्ष महोदय : आप जानते हैं कि ऐसा नहीं होता।

...(व्यवधान)

MR. SPEAKER: I am sorry. Shri Prahlad Joshi's name is recorded.

... *(Interruptions)*

अध्यक्ष महोदय : यह मजाक की जगह नहीं है।

...(व्यवधान)

MR. SPEAKER: Unless he responds on his own, I cannot force him.

SHRI ANANTH KUMAR: I would request him to respond... *(Interruptions)*

MR. SPEAKER: Your request is recorded. Please cooperate. I have got 65 matters to deal with today. It is not fair. Your name was quite well below the list. I have called you. Please sit down.

* Not Recorded.

SHRI ANANTH KUMAR : The Leader of the House is here.

MR. SPEAKER: You know it very well. Why do you force me to speak? Do not write one more word.

*(Interruptions) **

MR. SPEAKER: So what?

SHRI ANANTH KUMAR : He has given notice.

MR. SPEAKER: He has given notice. I have allowed his name to be recorded. Shall I tell the House what he has told me?

... *(Interruptions)*

MR. SPEAKER: There is no use. Your name is recorded.

... *(Interruptions)*

MR. SPEAKER: You have not given notice. Everybody is doing whatever he likes[R14].

श्री मधुसूदन मिस्त्री (साबरकंठा) : अध्यक्ष महोदय, मैं एक बहुत महत्वपूर्ण मुद्दा उठाना चाहता हूँ...(व्यवधान)

MR. SPEAKER: Don't read any newspaper.